

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 70/MP/2019

Subject : Petition seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of 'Change in Law' events on account of imposition of Goods and Service Tax.

Petitioner : Solar Edge Power and Energy Private Limited (SEPEPL)

Respondents : Solar Energy Corporation of India Limited and Another

Date of Hearing : 4.6.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sujit Ghosh, Advocate, SEPEPL
Ms. Mannat Waraich, Advocate, SEPEPL
Shri Rishabh Prasad, Advocate, SEPEPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking declaration that imposition of GST is Change in Law event under Article 12 of the PPAs dated 10.2.2017 which has resulted in an increase in the recurring and non-recurring expenditure for the project. Learned counsel requested the Commission to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 25.6.2019 with an advance copy to the Petitioner who may file its rejoinders, if any, by 9.7.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**